

**Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs**

**LOK SABHA
UNSTARRED QUESTION NO. 2313
TO BE ANSWERED ON 03.12.2019**

FIXING OF MRP

2313. SHRI SUNIL KUMAR PINTU:
(OIH)

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:**

- (a) whether the Government proposes to direct all manufacturing companies of the country to fix the MRP of the products including GST;
- (b) if so, the time by which such guidelines are likely to be issued along with its outline; and
- (c) if not, the reasons therefor?

ANSWER

**उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री दानवे रावसाहेब दादाराव)**

**THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI DANVE RAOSAHEB DADARAO)**

(a) to (c) : Under the Legal Metrology (Packaged Commodities) Rules, 2011 certain mandatory declarations like name and address of the manufacturer/packer/importer, name of the commodity, net quantity, month and year of manufacturing, retail sale price and consumer care details etc. are required to be made.

As per the Legal Metrology (Packaged Commodities) Rules, 2011, manufacturers/ packers are already required to declare the MRP of the products inclusive of all taxes (GST).
